

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 133

IA(IBC)/641(CH)2024, IA(IBC)/642(CH)2024, IA(IBC)/1052(CH)2024,
IA(IBC)/1344(CH)2024, IA(IBC)/1417(CH)2024, IA(IBC)/1517(CH)2024
In
CP(IB) No.319/Chd/Chd/2019
(Admitted)

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Garib Nawaz Hotels Pvt. Ltd.

...Respondent

Under Section: 7 IBC 2016, Rule 11 of NCLT, 2016, 22(3)(b), 60(5)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 12.08.2024.

11.07.2024

Pooja

Sd/-
Court Officer